

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 587/94.

DT. of Decision : 10-8-94.

Mr. K. Yellaiah

.. Applicant.

1. The Union of India  
Rep. by the Director General,  
Telecom., New Delhi-110 001.
2. The Chief General Manager,  
Telecom., Andhra Circle,  
Hyderabad - 500 001.
3. The Sub Divisional Officer,  
Telecom., Adilabad. .. Respondents.

Counsel for the Applicant : Mr. J.V.Laxmana Rao

Counsel for the Respondents : Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:

1. The Director General, Union of India, Telecom, New Delhi - 110 001.
2. The Chief General Manager, Telecom, Andhra Circle, Hyderabad - 500 001.
3. The Sub Divisional Officer, Telecom, Adilabad.
4. One copy to Mr. J. V. Lakshmana Rao, Advocate, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

(32)

O.A. No. 587/94.

ORDER

¶ As per the Hon'ble Shri A.V.Haridasan, Member (Judl.) ¶

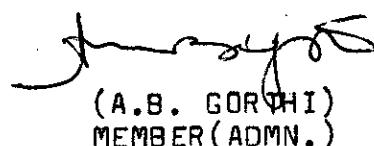
The prayer in this application is that the respondents may be directed to confer temporary status to the applicant as per instructions contained in order No.269-4/93-STN/11, dt. 17-12-93 of the Dept. of Telecom, New Delhi communicated under the Chief General Manager, Telecom Lr. No.TA/STB/9-1/Rigs/93, dt. 30-12-93 and pass such orders as deem fit and proper.

2. Today when the application came up for hearing

the learned counsel for the applicant produced for our perusal a copy of the order of Telecom Directorate

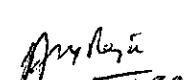
Adilabad No.E-35/3/ADB/94-95/18, dt. 7-7-94 by which temporary status has been conferred on the applicant w.e.f. 8-7-94. The learned counsel for the applicant submits that as his prayer for grant of a temporary status has already been granted to him by the respondents themselves, the application may now be disposed of leaving liberty to him to seek departmental <sup>remedy</sup> action for the difference in wages for the period between 1-8-89 onwards.

3. The application is closed observing that in case the applicant makes any request, regarding arrears, the same may be considered and proper decision may be taken by the respondents in accordance with the rules/instructions in that behalf. No order as to costs.

  
(A.B. GORVHI)  
MEMBER (ADMN.)

  
(A.V. HARIDASAN)  
MEMBER (JUDL.)

Dated : 10th August, 1994,  
(Dictated in Open Court)

  
DEPUTY REGISTRAR (J)

Typed by *Desai*

Checked by

Compared by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 10.8.94

ORDER/JUDGMENT.

M.R./R.P./C.P.NO.

O.A.NO. 587/94 <sup>in</sup>  
T.A.NO.

(W.P.NO. )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed. *OA closed.*

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal  
DESPATCH

6- SEP 1994

HYDERABAD BENCH.

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